

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**(IB)-1275(PB)/2019**

**IN THE MATTER OF:**

Mr. C. B. Singh

..... Petitioners/Applicant

v.

Dwarika Infocom Pvt. Ltd. & Ors.

..... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 28.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Vaibhav Kumar, Adv.

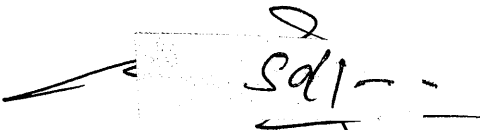
For the Respondent

**ORDER**

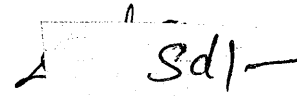
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 06.06.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 06.06.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**